

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 89 OF 2020

IN THE MATTER OF:

SRI SUNKARA SWAMY NAIDU WELFARE ORGANIZATION

..... Applicant

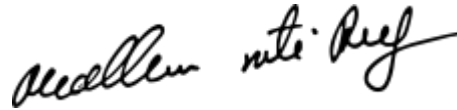
Vs

STATE OF ANDHRA PRADESH & OTHERS

.... Respondents

COMPLIANCE REPORT FILED BY THE COLLECTOR

DATE- 12.08.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

Further Action taken report filed by the District Collector, Kakinada District, Kakinada before the Hon'ble National Green Tribunal (SZ), Chennai on the order dated 6.11.2023 in OA No.89/2020.

It is submitted that this application is filed by the applicant Sri SunkaraSwamy Naidu Welfare Organisation, Represented by its President SunkaraKarthik alleging illegal closure of Nalla in Sunkarapalem(V) of Tallarevu(M) of Kakinada District of Andhra Pradesh. According to the applicant the Nalla passes through Sunkarapalem village of Tallarevumandal of Kakinada District and also Yanam, Puducherry Union Territory.

Brief details of the case:

1. On a petition no. OA 89/2020 filed before the Hon'ble National Green Tribunal and pursuant to the orders of the Hon'ble National Green Tribunal, SZ, Chennai a detailed survey has been conducted to identify encroachments in the Nalla at Sy.Nos.123 & 125 of Sunkarapalem village of Tallarevumandal for finding encroachments
2. As submitted previously, the then Tahsildar, Tallarevu issued notices to all the encroachers u/s 7 of AP Land Encroachment Act, 1905 during March 2022 and taken up removal of encroachments. A total number of 130 coconut trees, several other temporary sheds and other thatched houses erected in the drain poramboke in R.S.No.125 of Sunkarapalem village of Tallarevumandal were removed by incurring an expenditure of Rs.1,47,000/-. The water Hyacinth (Weed) developed in the Nalla was also removed.
3. The Tahsildar, Tallarevu has submitted report stating that 22 RCC buildings with permanent residents exist on the bund. Hence, these structures to be removed duly identifying alternative land in sunkaramapalem village for providing house sites to these 22 RCC permanent residents.

Orders of the Hon'ble NGT in O.A No.89/2020 dated 06.11.2023:

At this stage the Hon'ble National Green Tribunal while disposing the OA 89/2020 issued certain directions "It is noted that the action initiated has started giving results and the estuarine ecosystem is coming back to life. The District Collector – Kakinada and the team certain would deserve appreciation if the remaining work also is expedited so that the estuarine ecosystem is fully restored".

Present Status and follow up action:

Pursuant to the orders of the Hon'ble NGT the Tahsildar, Tallarevu has submitted his report stating that total number of 22 RCC buildings with permanent residence are available and still to be removed. These are residential houses constructed by the BPL families to whom the possession certificates were issued by Revenue authorities and housing loans from the

AP State Housing Corporation Limited. These individuals have represented that they have constructed houses ²20 years back and residing with families and they have got assessment from the Gram Panchayat and electrical connections and that they have taken possession certificates from the then Revenue authorities for the extents occupied by them by way of dwelling units. On the notices given for removal of encroachments, they requested to continue them and that they will suffer a lot to procure sites and construct houses if the present houses are demolished as they have constructed the same with housing loans.

Since all these RCC permanent resident encroachers will come under BPL category and provided with water taps, electrical connections and connectivity with CC roads, they will provide alternate house sites at Sunkarapalem Village of Tallarevu Mandal duly obtaining permission from the Government for acquisition of private land as no Government land is available in the Village.

In order to provide alternative sites to the 22 encroached RCC Permanent Residential structures, a private land has to be identified in the village and acquired private land duly obtaining permission from the Government. It is further submitted that necessary action will be initiated for removal of the said 22 encroachments duly providing alternative sites to them without causing inconvenience to them in due course of time. This is submitted for kind perusal.

Signed at Kakinada on this the 19 day of August, 2024.



**Collector & District Magistrate
Kakinada District, Kakinada**

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